

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:7423  
ANSWERED ON:22.05.2012  
PROPOSALS FOR FACILITIES IN A N ISLANDS  
Ray Shri Bishnu Pada

**Will the Minister of HOME AFFAIRS be pleased to state:**

(a) whether the Andaman and Nicobar Island Administration has not responded to the letters written by People's representative from Andaman and Nicobar regarding introduction of mediclaim policy for Government Pensioners regularization of left out cases of excess land found in possession of tenants in 1961, grant of ration money to A & N Police and Indian Reserve Battalion (IRB) personnel at par with the Delhi Police Personnel, resettlement of Gudda basti encroachers, reclamation of submerged house sites of settlers, Departmental plots, Private house sites, etc. at Campbell Bay bazaar, repair works with earth filling instead of demolition and construction of new Ice Plant/Cold storage and re-opening of stone quarry at Campbell Bay;

(b) if so, the details thereof;

(c) the final decision taken by the Island Administration on these requests; and

(d) the time by which these facilities are likely to be set up in the Island?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) to (d): Andaman & Nicobar Administration have informed that they have responded to the letters of Hon'ble Member of Parliament from Andaman and Nicobar Islands. Replies have been sent by the UT Administration to Hon'ble Member of Parliament on all these issues as mentioned below:

(i) Introduction of mediclaim policy for Government Pensioners : Reply has been sent to Hon'ble Member of Parliament by Andaman and Nicobar Administration vide d.o. letter No.21/53/2011-MPH dated 11th April, 2012 intimating that bids received in response to global tender for providing such coverage are under examination of the Andaman and Nicobar Administration.

(ii) Regularization of left out cases of excess land found in possession of tenants in 1961 : Reply has been sent to Hon'ble Member of Parliament vide Andaman and Nicobar Administration's letter NO.2-131/2006-Rev dated 7th April, District Administration identified 441 families eligible for regularization of excess land which have since been regularized. The other persons who have claimed to be left out do not belong to the pre-1942 category.

(iii) Grant of ration money to A & N Police and Indian Reserve Battalion (IRB) personnel at par with the Delhi Police Personnel: Reply has been sent to Hon'ble Member of Parliament vide Andaman and Nicobar Administration's letter NO.2/29/2009-Home (VoL.III) dated 14th March, 2011 and 5th April, 2012 informing the Hon'ble Member of Parliament that the matter has already been taken up with the Central Government.

(iv) Resettlement of Gudda basti encroachers : Reply has been sent to Hon'ble Member of Parliament vide Andaman and Nicobar Administration's letter No.2-12/2003-Rev/PF dated 18th August, 2011 informing the Hon'ble Member of Parliament that the land in question is Defence land and Andaman and Nicobar Administration has no role to play.

(v) Reclamation of submerged house sites of settlers, Departmental plots, Private house sites, etc. at Campbell Bay bazaar: Andaman and Nicobar Administration have informed that the reclaiming of area would be considered with, due regards to cost and other related issues. No house sites have been allotted in favour of Ex-servicemen Settlers at Campbell Bay Headquarter area. However, shop sites have been allotted in favour of Ex-servicemen at Campbell Bay Headquarter area. House sites have been regularized at Campbell Bay over regularization Government. in question to non-servicemen under pre-1978 policy of Government.

(vi) Repair works with earth filling instead of demolition and construction of new Ice Plant/Cold storage : Reply has been sent to Hon'ble Member of Parliament vide Andaman and Nicobar Administration's letter No.4-12(6)/2005-06/TS/DF /2507 dated 12th September, 2011 informing the Hon'ble Member of Parliament that as per expert advice, it has been decided to reconstruct 10 ton Ice Plant and 15 ton Cold Storage at the old existing site at Campbell Bay and that plinth level of the building has been completed

(vii) Re-opening of stone quarry at Campbell Bay : Reply has been sent to Hon'ble Member of Parliament vide Andaman and Nicobar Administration's letter No.2-131/2010 Rev dated 30th April, 2012 informing the Hon'ble Member of Parliament that the decision for reopening the quarry will be taken on receipt of the test reports being undertaken.